

**Karnataka Taxation Laws (Amendment) Act, 2013**

**27 of 2013**

**[08 March 2013]**

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**Karnataka Taxation Laws (Amendment) Act, 2013**

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An Act further to amend certain taxation laws in force in the State of Karnataka.

Whereas it is expedient further to amend certain taxation laws for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Sixty Fourth year of the Republic of India, as follows.-

1. Published in the Karnataka Gazette Extraordinary vide No. 2630, dated 11-4-2013

**1. Short title and commencement :-**

(1) This Act may be called the Karnataka Taxation Laws (Amendment) Act, 2013.

(2) It shall come into force with effect from the First day of April, 2013.

**2. Amendment of Karnataka Act 30 of 1958 :-**

In the Karnataka Entertainments Tax Act, 1958 (Karnataka Act 30

of 1958),- xxxx]

**3. Amendment of Karnataka Act 35 of 1976 :-**

In the Karnataka Tax on Professions, Trades, Callings and Employments Act, 1976 (Karnataka Act 35 of 1976), in Section 16, in sub-section (1), the proviso shall be omitted.

**4. Amendment of Karnataka Act 27 of 1979 :-**

In the Karnataka Tax on Entry of Goods Act, 1979 (Karnataka Act 27 of 1979),- xxxx.